

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:478
ANSWERED ON:26.11.2012
ALLOTMENT OF DEFENCE LAND
Viswanathan Shri P.

Will the Minister of DEFENCE be pleased to state:

- (a) the total area of Defence lands allocated to various individual / societies for construction of houses for service / ex-service personnel;
- (b) the number of societies which violated the land allotment norms released by his Ministry during the last three years;
- (c) whether the Government proposes to take action against Adarsh Group Housing Society, Mumbai for violating the land allotment norms and if so, the details thereof;
- (d) the number of the serving senior / retired Army officers who were allotted flats in the Adarsh Housing society; and
- (e) whether the allotment are proposed to be cancelled and if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): Defence land is not being allotted to individuals / societies for construction of house for services / ex-service personnel. However, the State Government of Maharashtra had allotted land at Colaba, Mumbai measuring about 3824 square meters, which was in possession of Army since long, to Adarsh Co-operative Housing Society.
- (c) Allegations with regard to allotment of land to Adarsh Co-operative Housing Society, Mumbai were entrusted to CBI by the Government for thorough investigation. After investigation a charge sheet has been filed against certain persons.
- (d) Twenty-One serving / retired Army officers were allotted flats in the Adarsh Housing Society.
- (e) The matter is sub-judice.